

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

C.P. (IB) No. 31/ALD/2022

CORAM:

- 1. SHRI RAJASEKHAR V.K,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th APRIL, 2022
2:30 PM.**

NAME OF THE COMPANY	M/S HINDUJA LEYLAND FINANCE LIMITED V/S M/S FLY EXPRESS LOGISTIC PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Nishant Mehrotra, Adv.

: *For the financial creditor*

ORDER

Learned counsel for the Financial Creditor present.

In this matter the date of default is 24.12.2022 which falls within prohibition period mentioned in Section 10 A of the Code. Therefore, in terms of the proviso thereto no petition can ever be filed for initiation of CIRP for a default occurring in such period.

The present petition bearing CP (IB) NO. 31/ALD/2022 is therefore dismissed as not maintainable. The petitioner is however free to take recourse under any other law as may be available.

Virendra Kumar Gupta

**Virendra Kumar Gupta
Member (Technical)**

—Sd—

**Rajasekhar V.K.
Member (Judicial)**

*Md. Zaid
(Stenographer)*